[कुमारी शैलजा]

महोदय, करनाल के 9 गांवों के किसानों ने बाज़ार दर के अनुसार मुआवज़ा नहीं लिया है। उनसे कुल 254 एकड़ भूमि का अधिग्रहण किया गया है। किसानों का तर्क है कि प्रति एकड़ मुआवज़े की राशि 37-51 लाख रुपये तक बहुत कम है, जबकि जिला करनाल एनसीआर क्षेत्र में आता है।

महोदय, किसानों की मांग है कि उन्हें संशोधित मुआवजे के फॉर्मूले के अनुसार 2 करोड़ रुपये की राशि प्रदान की जाए। इसी प्रकार चरखी दादरी के 18 गांवों के किसान भी ज़मीन अधिग्रहण के एवज़ में मिल रही राशि का विरोध कर रहे हैं। इसी कड़ी में शनिवार को धरने पर बैठकर किसान रामअवतार की मौत भी हो चुकी है।

महोदय, किसान हमारे देश की रीढ़ हैं। मैं सरकार से आग्रह करती हूं कि किसानों की मांगों को जल्द पूरा किया जाए।

Demand to relax the existing norms of PMGSY

SHRI PRASHANTA NANDA (Odisha): Mr. Chairman, Sir, as per the PMGSY guidelines, a State is eligible to get sanction, having population of 250 and above in IAP districts and 500 and above in non-IAP districts.

In view of a large number of unconnected habitations in the State of Odisha, the Government of India may kindly consider to relax the existing norms for providing connectivity to the IAP districts, having population of 250 and above, which are mainly tribal-dominated districts, covering more than 40 per cent of total population.

The PMGSY was a cent per cent Centraly-funded scheme for providing connectivity to unconnected habitations with all-weather roads. From 2015-16, the funding pattern has been revised with sixty per cent Central share and forty per cent State share. The cost towards annual routine maintenance work for the first five years is borne by the State. Thus, the requirement of maintenance is huge. Hence, the Government of India may consider sharing funds towards cost of post-first-five-year maintenance of the PMGSY-completed roads.

SHRI SASMIT PATRA (Odisha): Sir, I associate myself with what the hon. Member has said.

SHRI BHASKAR RAO NEKKANTI (Odisha): Sir, I also associate myself with what the hon. Member has said.